

**Shri K. P. Sinha:** May I know if the Board has suggested certain amendments to the Khadi Bill.....

**Mr. Deputy-Speaker:** Why not the hon. Member speak slowly, distinctly and clearly; why should there be such a great hurry?

**Shri K. P. Sinha:** May I know if the Board has suggested certain amendments to the Khadi Bill and have they been considered by the Government of India?

**Shri T. T. Krishnamachari:** It is not a case of the Government of India accepting the suggestion. It is a case of the various State Governments accepting the draft Bill which has been circulated to them. We are awaiting their views.

**Shri S. N. Das:** May I know the reactions of the various State Governments that have been received by the Central Government to the draft Bill which was circulated to them 3 or 4 years ago, and whether some of them have not accepted the proposals of the Central Government?

**Shri T. T. Krishnamachari:** Apart from the Bill which was circulated some years back, after the Khadi Board was brought into being, they have circulated an amended Bill. This is the Bill that is now being discussed or is the subject of discussion between the various State Governments and the Central Government.

**Shri Jangde:** How many bogus khadi dealers were detected and prosecuted by the Central Government or the State Governments ever since the passing of the Khadi Bill of 1950?

**Shri T. T. Krishnamachari:** I would require notice.

**Shri T. N. Singh:** May I know whether any of the State Governments is opposed to the draft measure as suggested by the Khadi Board and, if so, which is that State?

**Shri T. T. Krishnamachari:** I have not heard that any State Government is opposed to it. Some of them perhaps think that the terms of the Bill might be varied, but to the best of my information, I have not heard of any State Government being opposed to it.

#### FLOODS IN MANIPUR

\*1293. **Shri Rishang Keishing:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Superintending Engineer appointed in connection with the implementation of the Schemes under the Five Year Plan has made any suggestion to control the floods in Manipur;

(b) if so, what is his scheme and what is its estimated cost; and

(c) whether Government have accepted the scheme?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) The post of Superintending Engineer was sanctioned in February 1954 but has not yet been filled.

(b) and (c). Do not arise.

**Shri Vallatharas:** Is it a fact that in the previous year a committee of officers was sent to Assam to study the local situation, with particular reference to the wastage caused by floods and to suggest ways and means for preventing them in the future?

**Shri Hathi:** The question relates to Assam or Manipur?

**Mr. Deputy-Speaker:** Was any Committee appointed to study the Manipur situation?

**Shri Hathi:** An officer from the Central Water and Power Commission was deputed to Manipur.

**Shri Vallatharas:** Has he submitted his report, and what are the important recommendations therein?

**Shri Hathi:** That officer has submitted his report, and one of the measures that he has suggested is to have bunds for temporary relief, and the other one is of a permanent nature.

**Shri Rishang Keishing:** May I know if the Government is going to accept the proposal submitted by the expert?

**Shri Hathi:** The report of the expert for temporary bunds comprises twelve schemes which have been accepted by Government, and for one of them, an amount of Rs. 1.48 lakhs has been sanctioned for carrying out these works.

**Shri Rishang Keishing:** When will the proposal be actually implemented?

**Shri Hathi:** The schemes have been sanctioned only last month and the work will be carried out shortly.

**Shri Rishang Keishing:** The hon. Minister says that one of the proposals of the expert will be implemented, but I would like to know when the main proposal or the second proposal will be implemented.

**Shri Hathi:** The second one will depend upon the investigations that will be made by the Superintending Engineer who is being appointed.

### मद्रास सरकार की बिजली और सिंचाई सम्बन्धी योजनाएं

\*१२९४. श्री रघुनाथ सिंह : क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मद्रास सरकार ने बिजली सम्बन्धी दो तथा सिंचाई सम्बन्धी पांच योजनाओं को पंचवर्षीय योजना में सम्मिलित करने का सुझाव दिया है; और

(ख) यदि हां, तो भारत सरकार ने इन सुझावों के सम्बन्ध में क्या निर्णय किया है ?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes, Sir.

(b) The Periyar hydro-electric scheme and the Sathanur and Krishnagiri irrigation schemes have been included recently in the development plan of Madras State and the

Amravathi and Vaigai irrigation schemes have been accepted under the programme of permanent improvements for scarcity areas in that State.

**Shri M. L. Dwivedi:** May I know the estimates sanctioned by Government for this purpose?

**Shri Hathi:** For Amravathi Rs. 272 lakhs, and for Vaigai Rs. 241 lakhs, and the total amount sanctioned for these works is Rs. 5.2 crores.

**Shri T. S. A. Chettiar:** If I understand the Minister correctly, the two schemes mentioned first have also been sanctioned?

**Shri Hathi:** Yes, the Periyar hydro-electric scheme and the Sathanur and Krishnagiri irrigation schemes.

**Shri T. S. A. Chettiar:** What are the estimates?

**Shri Hathi:** For Krishnagiri Rs. 124 lakhs, for Sathanur Rs. 263 lakhs and for Periyar hydro-electric scheme Rs. 1,046 lakhs.

**Shri N. M. Lingam:** May I know if the Kunder hydro-electric scheme was one of the power projects recommended by the Madras Government?

**Shri Hathi:** That was one of the two schemes suggested by the Madras Government; one was the Kunda electric scheme has already been accepted, for the other, further investigations are necessary.

**Shri Ramachandra Reddi:** May I know the schemes that have not been accepted though they have been suggested?

**Shri Hathi:** There are only two schemes; one was the Kunda electric scheme and the other was Kuniharupzhu irrigation scheme.

### AGREEMENTS WITH FOREIGN FIRMS

\*1295. **Shri Gidwani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have instituted an inquiry